

LIST OF BUSINESS

THIRD SITTING OF THE SECOND PART OF THE FOURTH SESSION 23RD JUNE, 2009

1. APPROPRIATION BILL RELATING TO SUPPLEMENTARY DEMANDS FOR GRANTS FOR 2008-09

Introduction:

- (i) **DR. MUKUL SANGMA**, Deputy Chief Minister in-charge of Finance to move that leave be granted to introduce the Meghalaya Appropriation (No.1) Bill, 2009;
- (ii) **DR. MUKUL SANGMA**, Deputy Chief Minister in-charge of Finance to introduce the Meghalaya Appropriation (No.1) Bill, 2009.

Motion for suspension of second proviso to Rule 72 (c):

- (iii) **SHRI M.M. DANGGO**, Minister for Parliamentary Affairs to move the following:

“ That the second proviso to sub-rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Appropriation (No.1) Bill, 2009 be suspended for the time being in so far as the rule requires circulation of the Bill four days in advance before the motion for consideration may be moved.”

Consideration and passing:

- (iv) **DR. MUKUL SANGMA**, Deputy Chief Minister in-charge of Finance to move that the Meghalaya Appropriation (No.1) Bill, 2009 be taken into consideration; and
- (v) **DR. MUKUL SANGMA**, Deputy Chief Minister in-charge of Finance to move that the Meghalaya Appropriation (No.1) Bill, 2009 be passed.

2. APPROPRIATION BILL RELATING TO VOTE ON ACCOUNT FOR A PART OF THE FINANCIAL YEAR 2009-10

Introduction:

- (i) **DR. MUKUL SANGMA**, Deputy Chief Minister in-charge of Finance to move that leave be granted to introduce the Meghalaya Appropriation (Vote on Account) Bill, 2009;
- (ii) **DR. MUKUL SANGMA**, Deputy Chief Minister in-charge of Finance to introduce the Meghalaya Appropriation (Vote on Account) Bill, 2009.

Motion for suspension of second proviso to Rule 72 (c):

- (iii) **SHRI M.M. DANGGO**, Minister for Parliamentary Affairs to move the following:

“That the second proviso to sub-rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Appropriation (Vote on Account) Bill, 2009 be suspended for the time being in so far as the rule requires circulation of the Bill four days in advance before the motion for consideration may be moved”

Consideration and passing:

- (iv) **DR. MUKUL SANGMA**, Deputy Chief Minister in-charge of Finance to move that the Meghalaya Appropriation (Vote on Account) Bill, 2009 be taken into consideration; and
- (v) **DR. MUKUL SANGMA**, Deputy Chief Minister in-charge of Finance to move that the Meghalaya Appropriation (Vote on Account) Bill, 2009 be passed.

3. ANNUAL FINANCIAL STATEMENT

DR. MUKUL SANGMA, Deputy Chief Minister to present the Annual Financial Statement of the Government of Meghalaya for the year 2009-10.

4. ANNOUNCEMENT BY SPEAKER RE; FILLING UP OF VACANCIES IN THE (I) PUBLIC ACCOUNTS COMMITTEE (II) PUBLIC UNDERTAKINGS COMMITTEE AND (III) ESTIMATES COMMITTEE.

**ASSEMBLY HALL
SHILLONG**

**R. KOTHANDARAMAN
PRINCIPAL SECRETARY**

